



2026:AHC:132681

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 21889 of 2026

Amarnath Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Raj Kishor Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 122 of 2026, under Sections 2(b)(1), 3(1) of U.P. Gangster and Anti Social Activities (Prevention) Act, 1986, Police Station Mahrajganj, District Azamgarh.

3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case on the basis of a solitary base case mentioned in the gang chart. The applicant is on bail in the said case and post his release in the base case, he has been falsely implicated in the present case. The applicant has criminal history of eight other cases and out of those eight cases, the applicant has been enlarged on bail in seven cases and in one case final report has been submitted. Learned counsel for the applicant submits that the applicant is in jail since 02.06.2026.

4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail, however, could not dispute the submissions of the learned counsel for the applicant with respect to the criminal antecedents of the applicant.

5. I have considered the submissions made by the Learned counsels for

the parties and perused the material brought on the record.

6. The applicant has been granted bail in solitary base case mentioned in the gang chart. He is in jail since 02.06.2026.

7. Taking into account all the facts and circumstances of the case, prima facie, a case for bail is made out.

8. The bail application is allowed.

9. Let the accused-applicant- Amarnath Yadav, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

June 30, 2026
Aiman

(Rajiv Lochan Shukla,J.)